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16.46½ hrs.

Title: Motion to adopt the statutory Resolution regarding approval of notification under Customs Tariff Act, 1975 (Resolution adopted).

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to move:

"That in pursuance of sub-section (2) of Section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of Section 7 of the said Act, this House approves of the Notifications No.81/2007-Customs dated 3rd July, 2007 [G.S.R.462(E) dated 3.7.2007], which seeks to amend the First Schedule to the Customs Tariff Act, 1975, so as to enhance the rate of customs duty applicable to goods under headings 2204 or 2205 or under tariff item 2206 00 00 from '100% to '150'."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) of Section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of Section 7 of the said Act, this House approves of the Notifications No.81/2007-Customs dated 3rd July, 2007 [G.S.R.462(E) dated 3.7.2007], which seeks to amend the First Schedule to the Customs Tariff Act, 1975, so as to enhance the rate of customs duty applicable to goods under headings 2204 or 2205 or under tariff item 2206 00 00 from '100% to '150'."

The motion was adopted.
